

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.787/96

Date of Order: 25.7.96

BETWEEN :

Smt. P.Rama Devi

-.. Applicant.

AND

Accountant General,

Audit- I, A.P.,

Hyderabad.

.. Respondent.

Counsel for the Applicant

.. Party-in-Person

Counsel for the Respondent

.. Mr.G.Parameswara Rao

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

J U D G E M E N T

General Order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

Applicant was not present. Smt.Shakthi for Mr.G.Parameswara Rao, learned standing counsel for the respondents present.



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A representation was received from the applicant Smt Rama Devi for payment of family pension to her. That representation was treated as an OA and was registered as OA.787/96. The payment of court fee also waived in this connection.

2. When the petition came up for admission hearing on 5.7.96 Smt. Shakthi for Mr.G.Parameswara Rao, learned counsel for the respondents had assured the court that she will get necessary instructions in this connection after contacting her client.

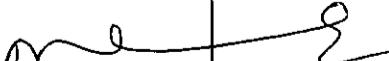
This OA once again cameup for admission hearing on 11.7.96.

Smt. Shakthi submitted that as the whereabouts ~~of the~~ ^{husband of the} applicant were not known the applicant was not given the relief. It is also stated by her that as the whereabouts of the applicant's husband was not known no FIR had filed in the Police Station where the jurisdiction for filing the FIR exists. Some more direction was also given on that date.

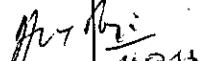
3. Today Smt. Shakthi submitted that the department has decided to pay the applicant, Smt.Rama Devi the family pension and the process is on for granting her family pension. She further submitted that the family pension will be disbursed to her within a period of 2 months from today. In view of the above submission there is no further direction is necessary in this connection. The respondent authorities should ensure that the family pension is disbursed to the applicant as per the above schedule.

4. Before I apart with this OA I place on record the good work done by Smt.Shakthi in taking up this case with the department and obtained necessary orders in short time.

5. The OA is disposed of as above. NO costs.


(R. RANGARAJAN)
Member Admn.)

Dated: 25th July, 1996


D.R. S.

sd

(Dictated in Open Court)

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D.A. NO.787/96

Copy to:

1. The Accountant General,
Audit - I, A.P.,
Hyderabad.
2. One copy to Mrs.P.Rama Devi, Party in person,
D/O Late P.Ressaiah, Akividu - 534 235.
3. One copy to Mr.G.Parameswara Rao, Advocate,
CAT, Hyderabad.
4. One copy to Library,CAT,Hyderabad.
5. One duplicate copy.

YLKR

O.A. 787/96
O.A. 787/96

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 25.7.96

ORDER/JUDGEMENT

O.A. NO./R.A./C.P. No.

in

O.A. NO. 787/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF ~~WITH DIRECTIONS~~

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

No Spare Copy

केन्द्रीय प्रसासनिक अधिकारी Central Administrative Tribunal प्रेषण/DESPATCH - 2 AUG 1996 N.M. हैदराबाद बायपीठ HYDERABAD BENCH
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